

(घ) श्री (ड०). आयोग के मौजूदा अध्यक्ष की भाषाविद के रूप में विशेष योग्यताओं तथा अनुभव के कारण उच्च स्तरीय चुनाव समिति द्वारा किए गए चुनाव के आधार पर नियुक्त किया गया है यह नियुक्ति मन्त्री-मण्डल की स्वीकृति से की गयी थी।

CORRECTION OF ANSWER TO UNSTARRED QUESTION NO.906 DATED 15-11-1968 RE. HOTEL CHARGES AT DELHI AND BOMBAY

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): In the English version of the Written Reply to Unstarred Question No. 906 for 15th November, 1968, Part (a) of the question was correctly answered as "No, Sir."

In the Hindi version, however, the reply "जी, नहीं" was inadvertently typed as "जी, हाँ". The correct reply to Part (a) of the Question in Hindi should, therefore, be "जी, नहीं" instead of "जी, हाँ"।

12.23 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Display of Posters derogatory to Mahatma Gandhi in Delhi

श्री एस. एम. जोशी (पूना) : अध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्न-लिखित विषय की श्री गृह मंत्री महोदय का ध्यान दिलाता हूँ श्री प्रार्थना करता हूँ कि वह इस बारे में एक बारे में एक बारे में एक वक्तव्य दें।

"दिल्ली में दीवारों पर महात्मा गांधी के प्रति अपमानजनक इशतहार लगाया जाना।"

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Mr. Speaker, Sir, the Delhi Administration have reported that on the night of December 16/17, 1968, a poster captioned 'Gandhi Shatabdi Ka Pakhand Ve Gandhi Vad Ka Dhong',

issued by G. L. Gupta and J. K. Azad of People's Society was found pasted on the walls of the various buildings in New Delhi. The poster contained scurrilous remark about Gandhiji and objected to the observance of 30th January as 'Martyrdom Day'. A case has been registered under Section 504 of the Indian Penal Code and is being investigated.

It is regrettable that some unbalanced individuals have taken part in such deplorable activity. While the law will take its course, I have no doubt that the citizens of Delhi have treated these indecent posters with the contempt they deserve.

SHRI RANGA (Srikakulam) : All Parties associate themselves with the Government in whatever action they will be taking.

SHRI S. M. BANERJEE (Kanpur) : It was done with CIA money.

श्री एस. एम. जोशी : मुझे खुशी है कि आपने यह बताया कि सब लोग इसको ठुकराएंगे। मगर मैं जानना चाहता हूँ कि क्या सिर्फ यह कुछ अनबेलैस्ड लोग हैं या इसके पीछे कोई संस्था भी है कोई ऑर्गनाइजेशन भी है जो गांधी जी को बदनाम करना चाहता है ?

SHRI Y. B. CHAVAN : The matter is under investigation. But the information so far we have got is that there is some Peoples Society. I do not know if that organization has got any following as such.

श्री रवि राय (पुरी) : नाम बताइए।

SHRI Y. B. CHAVAN : Some such society was mentioned.

श्री अमृत नाहटा (बाइमेर) : अध्यक्ष महोदय, वह पोस्टर मैं अपने साथ लाया हूँ एक दीवार से उखाड़ कर। इसमें एक जगह लिखा है, "वास्तव में गांधी न तो बापू था न श्री महात्मा था।"

एक जगह लिखा है स्पष्ट शब्दों में कि 'गांधी शतबर्षों का..... (इयबचान)....'

श्री रवि राय : उसको फाड़ दो ।

(व्यवधान).....

श्री धर्मूत नाहटा : मैं यह जानना चाहता हूँ कि तीन चार दिन हो गए इस पोस्टर को लगाए, इसमें जो नाम लिखा हुआ है सोसाइटी का और दो भ्रादमियों का, स्पष्ट है वह फर्जी है और प्रेंस का नाम भी है, मैं नहीं जानता कि वह सही है या फर्जी है, धाज हमने यह भी सुना कि मिर्जा गालिब का स्मारक बन रहा था, उनकी बिल्डिंग का स्टोन था वह भी गायब हो गया तो यहाँ की पुलिस क्या करती है ? हम जानना चाहता हैं कि कौन लोग इसके पीछे हैं ? सारे राष्ट्र और सारे सदन को गुस्सा है इस पोस्टर पर । गांधी शताब्दी वर्ष पर इस तरह के गन्दे, घृणित और धिनोने पोस्टर इस शहर में बिपकाए जाय यह बड़ी ही शर्म की बात है, तो मैं निवेदन करना चाहूंगा कि असली लोग कौन हैं, कौनसी ताकतें इसके पीछे है उनको नंगा करके सदन के सामने रखें ।

12.25 hrs.

QUESTION OF PRIVILEGE RE-
ARREST OF SHRI MADHU
LIMAYE IN BIHAR

MR. SPEAKER : Yesterday also, a point was raised on the privilege motion about the arrest of Shri Madhu Limaye and his acquittal in the Supreme Court. I would like the Home Minister to say what he has to say on this matter.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I have seen a copy of the judgment of the Supreme Court in writ petitions of Shri Madhu Limaye. I therefore move the following motion :

"That the question of privilege arising out of Shri Madhu Limaye's arrest on November 6, 1968 and his remand to judicial custody at Lakhisarai (Bihar) be referred to the Committee of Privileges, with instructions to frame such issues as the Committee

consider relevant from the point of view of this House and make a report thereon."

MR. SPEAKER : I hope the House agrees. (*Interruption*). I am not allowing any discussion. I am putting the motion to the vote of the House. The question is :

"That the question of privilege arising out of Shri Madhu Limaye's arrest on November 6, 1968 and his remand to judicial custody at Lakhisarai (Bihar) be referred to the Committee of Privileges, with instructions to frame such issues as the Committee consider relevant from the point of view of the Privileges of this House and make a report thereon."

The motion was adopted.

12.26 hrs.

PAPERS LAID ON THE TABLE

Statement of decisions of Government on recommendations of Administrative Reforms Commission etc.

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I beg to lay on the Table :-

- (1) A statement of decisions of Government on certain recommendations of the Administrative Reforms Commission in their Report on "Public Sector Undertakings" [*Placed in Libray. See No. LT-2793/68.*]
- (2) A copy each of the following Reports (Hindi version) under article 151 (1) of the Constitution read with subsection 3 (ii) of section 3 of the Official Languages Act, 1963 :-
 - (i) Audit Report, Defence Services, 1968.
 - (ii) Audit Report, Posts and Telegraphs, 1968.
- (3) A copy of the Appropriation Accounts of the Defence Services for the year 1966-67 and Commercial Appendix thereto (Hindi version).